

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF S S INVESTMENTS PVT LTD		
1.	Name of corporate debtor	S S Investments Pvt Ltd
2.	Date of incorporation of corporate debtor	04/12/1984
3.	Authority under which corporate debtor is incorporated / registered	ROC-Vijayawada
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109AP1984PTC005156
5.	Address of the registered office and principal office (if any) of corporate debtor	R Rao, 2-22-7/1, S Villa, Girija Street, Behind Collector Bunglow, Srinagar, Kakinada, East Godavari, Andhra Pradesh 533003
6.	Insolvency commencement date in respect of corporate debtor	07-06-2022 (Copy of order received on 16-06-2022)
7.	Estimated date of closure of insolvency resolution process	04-12-2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rishabh Chand Lodha, IBBI/IPA-001/IP-P01075/2017-2018/11766
9.	Address and e-mail of the interim resolution professional, as registered with the Board	E-5, Shraman Basant Vihar, Gandhi Nagar, Bhilwara, Rajasthan 311001 rishabhlodha57@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	E-5, Shraman Basant Vihar, Gandhi Nagar, Bhilwara, Rajasthan 311001 Ssi.cirp@gmail.com
11.	Last date for submission of claims	30-06-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link : https://ibbi.gov.in/home/downloads Physical Address: Not Applicable. b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench Court III has ordered the commencement of a corporate insolvency resolution process of the **S S Investments Pvt Ltd** on **07-06-2022 (Copy of order received on 16.06.2022)**.

The creditors of **S S Investments Pvt Ltd**, are hereby called upon to submit their claims with proof on or before 30-06-2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Rishabh Chand Lodha
Interim Resolution Professional of
S S Investments Pvt Ltd
Registration No. **IBBI/PA-001/IP-P01075/2017-2018/11766**

Date : 18.06.2022
Place : Bhilwara